

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:451
ANSWERED ON:21.11.2000
CONSTRUCTION IN URBAN VILLAGES
PRABHUNATH SINGH

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether sanction of MCD is essential for the construction in urban villages (villages which ceased to be rural under Section 507 of DMC Act 1957);
- (b) if so, the details of urbanised villages in Delhi, as on date;
- (c) whether any permission is also required from MCD for construction on house-sites distributed under 20-point programme by Panchayat Department in rural villages (now urban as per section 507 of DMC Act 1957);
- (d) if so, the details thereof;
- (e) whether Delhi's Panchayat Department has not handed over the charge of 20 villages declared urban in the year 1994 under section 507 of DMC Act 1954;
- (f) if so, the reasons therefor;
- (g) whether illegal constructions are going on unabatedly in connivance with MCD/DDA/Panchayat Department officials in these villages; and
- (h) if so, the steps taken by DDA to take over the charge of these villages declared urban in 1994?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI JAGMOHAN)

(a)to(h): The information is being collected and will be laid on the Table of the Sabha.